

R E V I S E D

ITEM NO.2

COURT NO.13

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. NO. 1/2014 in Curative Petition D. No. 3040 of 2014 in Review
Petition No. 2107 of 2010 in Civil Appeal No(s). 6515/2009

H.S.I.D.C.

Appellant(s)

VERSUS

PRAN SUKH & ORS.

Respondent(s)

(for appeal against registrar's order dated 13.6.2014 and office
report)

Date : 13/10/2014 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE PRAFULLA CHANDRA PANT

For Appellant(s)

Mr. Annam D. N. Rao, Adv.

For Respondent(s)

M. Vibhuti S., Gupta, Adv.
Dr. Kailash Chand, Adv.

Mr. Sanjeev Anand, Adv.

Mr. Rajnish G., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Hearing concluded.

Judgment reserved.

(NEELAM GULATI)
COURT MASTER

(SAROJ SAINI)
COURT MASTER

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COURT NO.13

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. NO. 1/2014 in Curative Petition no. 231 of 2014 in Civil
Appeal No(s). 6515/2009

H.S.I.D.C.

Appellant(s)

VERSUS

PRAN SUKH & ORS.

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